

**Settlement of Claims of Retired Employees of D.M.S.**

664. KUMARI KAMLA KUMARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it has been brought to his notice that the Delhi Milk Scheme authorities take unusually long time in making payment of settlement dues of retired subordinate employees;

(b) whether in case of some of the employees who retired in 1978 their G. P. Fund was not refunded to them within the prescribed period of 6 months thus resulting in loss of interest beyond the period of 6 months for no fault of theirs;

(c) whether any representations had been made to his Ministry by such staff for payment of interest beyond the period of 6 months till the date of refund; and

(d) if so, the action which Government propose to take to afford necessary relief to the affected retired employees?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Barring exceptional cases where in unavoidable circumstances due to want of vigilance clearance, documents from officials concerned etc., the Delhi Milk Scheme authorities usually arrange settlement of dues of retired subordinate employees within the stipulated period.

(b) to (d). No, Sir. In 42 out of 43 cases pertaining to 1978. G.P. Fund was refunded within the prescribed period. The representation made in the remaining cases has been disposed of by General Manager, Delhi Milk Scheme in accordance with the rules on the subject.

2771 L.S.—3

**Central Directive on Rural Schemes**

665. SHRI D. P. PADEJA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether any instructions have been issued by the Centre to the State Governments for implementing rural schemes in the country;

(b) if so, the details of the rural development programmes which are to be taken;

(c) the funds allotted for the year 1979-80, State-wise; and

(d) the amount spent during the said period and the progress achieved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. Instructions have been issued by the Ministry of Rural Reconstruction to the State Governments from time to time for expeditious implementation of all the centrally sponsored rural development programmes assisted by the Ministry of Rural Reconstruction.

(b) The major on-going rural development programmes are:

(i) Integrated Rural Development Programme;

(ii) Drought Prone Areas Programme;

(iii) Desert Development Programme;

(iv) Small Farmers Development Agency Programme;

(v) Food for Work Programme; and

(vi) Training of Rural Youth for Self-Employment.

(c) and (d). A statement is laid on the Table of the House [Place in Library. See No. LT-540/80].